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VOL. I - III

25 Jan to 3 April

1937

P. C.

3LLA

(Official Report)

Volumes I—III, 1937

(25th January to 3rd April, 1937)

FIFTH SESSION
OF THE
FIFTH LEGISLATIVE ASSEMBLY,
1937



PUBLISHED BY THE MANAGER OF PUBLICATIONS, DELHI.
PRINTED BY THE MANAGER, GOVERNMENT OF INDIA PRESS, SIMLA.
1937

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It seems to the Chair that it is evident that the subject of this Bill for the better administration of moneys raised by public subscription for charitable and other purposes is definitely laid down as being included in Part II, and, therefore, it belongs to the provincial legislative list. Sir Muhammad Yakub's reference to section 104 would probably have been perfectly in order provided a notification could have been obtained prior to the — being laid on the table of the House. That has not been done, and, therefore, the Chair must rule that it is not within the competence of this House to discuss the —. 2543.

RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR ABDUR
RAHIM)—

Adjournment of Debate—

So long as there is a quorum, it is not within the power of the President to adjourn the House on a ground that there were only two Indian elected Members present in the whole House. No distinction can be made in a matter like this between one Member and another Indian or European, and whether he is elected or nominated, official or non-official. 636.

The Chair will not put a motion for the — unless a *prima facie* case is made out therefor and it is satisfied that there are sufficient and good grounds for thinking that the measure in question cannot be properly considered. The Chair is not aware of any authority for the statement that there is absolute discretion in the Chair whether to accept such a motion or not. 2515.

Bills—

An Honourable Member can only discuss the provisions of a — on a motion to pass and not enter upon any larger question. 1375.

RULING(S) BY MR. PRESIDENT (THE HONOURABLE SIR ABDUR RAHIM)—*contd.*

Bills—*contd.*

An Honourable Member should not read opinions on— at length, because they are in possession of all the Members. He can only refer to them, if necessary. 718.

Cut Motion(s)—

It depends upon the Member who has given notice of the— to say what his object is having in regard the nature and scope of the motion. If his object simply is to discuss a certain question or to draw the attention of Government to a certain matter, the Chair is not aware of anything which can prevent him from doing that. He may not desire to censure the Government, and he may seek only to obtain information and to express his own views. 1394.

Demands for Supplementary Grants—

It is a well-established rule that Honourable Members cannot discuss questions of policy on supplementary grants. 2268.

Division(s)—

Although the Chair, having full discretion under the standing orders as to the method of dividing the House, can ask Members merely to rise in their seats without their names being taken down, it would, however, follow a previous ruling and accept the suggestion for taking down names, but of those Members only who supported the motion. 2527.

Indian Legislative Rules, Motion *re* amendment of—

Although the Rules or any amendment to the Rules have to be framed by the Governor General in Council and not by the Assembly, the Government have only moved the motion for consulting the Assembly as to the desirability of these amendments in accordance with a certain undertaking given on a previous occasion, the discretion to amend Rules without consulting the Assembly remaining as laid down in the Act. It was, however, open to the Assembly not

RULING(S) BY MR. PRESIDENT (THE HONOURABLE SIR ABDUR RAHIM)—*contd.*

Indian Legislative Rules, Motion *re* amendment of—*contd.*

to have anything to do with these Rules. Again, on a perusal of the language of section 67 (1) of the Government of India Act, and even considering the provisions of Standing Orders 17 and 18, the Chair cannot hold that the Governor General in Council is precluded from bringing about the changes *re* procedure relating to questions by amending the Rules. The discussion on the motion is not, therefore, barred. 552-53.

Miscellaneous—

An Honourable Member cannot argue, a second time. 2132.

An Honourable Member cannot have a discussion of what took place in a private conversation. 978.

An Honourable Member cannot intervene with a speech during the speech of another Honourable Member. 1104.

An Honourable Member cannot make any reflection on a Judge of the High Court. 725.

An Honourable Member cannot read at an extensive length from past Legislative Assembly Debates. 2018, 2020.

An Honourable Member should know that if he wants to address the House, he must do so through the Chair. But if he does not want to address the House and wants to carry on conversations, he must do it in the lobby and not in the House 2228.

Conversations between Honourable Members should not go on when an Honourable Member is speaking. 2142.

Depreciatory remarks against a Judge of the High Court cannot be allowed in the House. 726.

Honourable Members are entitled to come to the Assembly in any dress they like and represent any emblem they like, and they can stick anything on to their dress. But no flags should be placed on the tables in front of Honourable Members. 2553.

**RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR ABDUR
RAHIM)—contd.**

Miscellaneous—contd.

Honourable Members should not make any defamatory allegations against an individual, especially when the individual is not present in the House to defend himself. 1825-27.

If an Honourable Member wishes to address any question, he must rise in his seat. 832.

It is for the person who is occupying the Chair at the time to give his ruling on any point that is raised. 1375.

"Lighthearted vote" is not a proper expression and the Honourable Member (The Honourable Sir James Grigg) must withdraw it. 1154-55.

No Honourable Member should cross the line between the speaker and the Chair. 2605.

The Chair cannot allow interruptions. If any point requires elucidation, and if the Honourable Member gives way, then questions can be put. 2205.

There cannot be any sort of challenge in the House. 1380.

Motion(s) for Adjournment—

As Mr. Asaf Ali's — *re* amendment of the Rules of Business of the Assembly relating to the privilege of interpellation seeks to revive discussion on a matter which has already been discussed in this Session and there is really no new matter which requires discussion, it is ruled out of order. 920-21.

When a Resolution is already down for discussion on a subsequent date, no — anticipating that Resolution can be allowed. 159.

Point(s) of Order—

A — raising objection to the discussion of a motion should be raised at the earliest stage. 552-53.

Any — with reference to a motion itself must be taken at the earliest stage. 349.

**RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR ABDUR
RAHIM)—concl.**

Public Accounts Committee, Motion *re* election to the—

The point *re* non-publication, contrary to past practice, of the evidence produced before the Committee would arise when the report of the Committee is placed before the House for consideration, but not on the present motion. 1924-25.

Question(s)—

An Honourable Member cannot argue in putting supplementary —. 883.

Honourable Members cannot refer to the personal opinion of His Excellency the Viceroy. 771.

The Chair does not think there is any express provision in the Standing Orders prohibiting the asking of the same — twice in the same Session. 1562.

Question(s), Supplementary—

An Honourable Member cannot argue while putting a —. 1986.

RUNNING PARCEL CLERKS—

See "Parcel Clerk(s)".

RUNNING ROOM(S)—

Question *re* — arrangement for crew staff on the Eastern Bengal Railway. 154.

RUNNING STAFF—

Question *re* — on Railways. 43.

RUPEE(S)—

Question *re*—

Replacement of the — by dollar, 1175.

Revaluation of —, 203.

Review of India's Exchange Ratio Position and Devaluation of —, 12.

RURAL AREA(S)—

Question *re*—

Additional postal facilities provided for —. 130-31.

Prevalence of malaria in the — of the Delhi Province. 91, 1190-91.

Provision of postal, telegraph and telephone facilities in —, 530-31, 2562.

RURAL DEVELOPMENT GRANT—

Question *re* utilization of the —
531-32.

RURAL POST OFFICE(S)—

See "Post Office(s)".

S**SACHAPIR STREET POST OFFICE—**

See "Post Office(s)".

SAKSENA, MR. MOHAN LAL—

Election of — to the Standing Committee on Emigration. 1192.

Indian Finance Bill—

Consideration of—

Clause. 3. 2129, 2133-34, 2144—53.

Schedule I. 2221-22.

Motion for adjournment *re* banning by the Police Commissioner, Calcutta, of processions, meetings and other demonstrations. 2366—68, 2383-84.

Motion *re* election of members to the Standing Advisory Committee for the Indian Posts and Telegraphs Department. 2453.

Motion to reduce demand for—

Department of Education, Health and Lands *re* treatment of Indians abroad. 1585—89, 1594.

Executive Council *re* policy of repression. 1713, 1722, 1724.

Railway Board *re* taking over the management of the B. and N. W., R. and K. and M. and S. M. Railways under State control. 1000—05, 1013.

Question re—

Aborigines in the Andamans. 48.

Absence of an overbridge at the Bhojepura Railway Station. 148.

Absence of interlocking system on the Rohilkund and Kumaon Railway. 148.

Action taken on the Resolution *re* Appointment of a Standing Army Committee. 1628.

Addition to roads since 1st April 1929. 119.

Allowance for books, etc., allowed to detenus. 28.

SAKSENA, MR. MOHAN LAL—contd.

Question *re—contd.*

Allowances paid to certain detenus and their families. 23.

Allowance paid to the family of Mr. Bhupendra Kumar Dutt, a detenu. 21.

Amendment of rules and standing orders in respect of privileges of the Legislative Assembly. 51.

Anti-war meetings held in India. 45.

Appointment of a committee to examine the present system of Jail Administration in India. 37-38.

Appointment of an Agent General of the Government of India in Fiji. 2333.

Appointment of an Economic Commission to enquire into conditions obtaining in Fiji. 2334.

Appointment of an Indian in place of Diwan Bahadur Mathura Das, Director of Establishment, Railway Board. 1843-44.

Appointment of canvassers of State Railways. 1915.

Appointment of non-official members of the Legislative Assembly as visitors of the Deoli Detention Camp. 37.

Appointment of the Railway Enquiry Committee. 27.

Books and publications forfeited in the Centrally administered areas. 2631.

Celebration of festivals by Prisoners in the Andamans. 48.

Certain detenus under Regulation III of 1818. 20.

Certain information regarding military manoeuvres. 120—22.

Certain information regarding the strength and personnel of the Indian Army. 1844-45.

Circular No. 11 of 1932 of the Agent, Rohilkund and Kumaon Railway. 145—48.

Closing of certain Railway workshops at Lucknow on Saturdays. 1926 -27, 2250.

SAKSENA, MR. MOHAN LAL—*contd.*Question re—*contd.*

- Competency of the Indian Broadcasting Department to undertake research work. 49-50.
- Complaints against Judicial Officers in Ajmer. 1914.
- Contract with the Asiatic Steam Navigation Company, Limited for carriage of Cargo, passengers and mails between Calcutta and Port Blair. 2336-39.
- Coronation expenses of the last Durbar at Delhi. 2318.
- Costs of time tables of various railways. 117-18.
- Debarring of Indian Members in the Fiji Civil Service from privilege enjoyed by Europeans. 2334.
- Driver combatants in the Artillery Units. 1851.
- Education of the children of Anglo-Indian and Indian employees of railways. 80, 337-38.
- Effect of devaluation of currencies by France and other countries on India. 50.
- Enquiry by experts into the Railway Finances. 39.
- Establishment of a Radio Research Board in India. 44, 50.
- Excise duty on sugar. 1776.
- Expenditure on the army education of soldiers. 1852-53.
- Expenditure on the movements of soldiers. 1849.
- Expiry of the licence of the Delhi Electric Supply Company. 1843.
- Facilities regarding sea bathing and open air exercise to prisoners in the Andamans. 47.
- Filling up of the post of Secretary for Indian affairs in Fiji. 2333.
- First and Intermediate class waiting rooms on the East Indian Railway. 774.
- Formation of trade unions on Railways. 1916-17.
- Frauds in the supply of coal to the Loco. Department in Bareilly City. 148.

SAKSENA, MR. MOHAN LAL—*contd.*Question re—*contd.*

- Furniture allowance allowed to soldiers. 1851-52.
- Gazetted officers granted extensions after the completion of superannuation age. 2318.
- Grievances of Indians in Malaya. 26.
- Grievances of Indians under the Liquor Ordinance in Fiji. 2335.
- Health of Mr. Subhash Chandra Bose. 50-51.
- Hospitals and dispensaries on the Rohilkund and Kumaon Railway. 148.
- Humiliating treatment meted out to certain detenus by the authorities of the Arthur Road Jail. 22-23.
- Illness of Dr. Arun Guha Roy, a detent. 21.
- Illness of Satya Bhushan Gupta, a detent. 21-22.
- Inadequacy of roads in India. 119.
- Incidence of sickness amongst the soldiers. 1848.
- Income from first and intermediate class passengers and intermediate class waiting rooms on the East Indian Railway. 117.
- Indian Commissioned Officers in the army passing promotion examinations and reported fit for promotion. 150.
- Indians abroad not permitted to return to India. 2319.
- Indianisation of the Army. 1628.
- Indo-British Trade Agreement. 26-27.
- Indo-Japanese and Indo-British Trade Negotiations. 41.
- Instructions issued to employees to canvass business on certain State Railways. 1914-15.
- Instructions regarding the conduct of elections in the Provinces. 1627-28.
- Introduction of compulsory military training in India. 1846-47.

SAKSENA, MR. MOHAN LAL—*contd.*Question re—*contd.*

- Introduction of "Short service system" in the Army. 1847.
- Maintenance of followers in Artillery Units in India. 1849-50.
- Maintenance of the Railway School at Kalyan. 25.
- Medical expenditure on soldiers. 1853-54.
- Mileage of roads in India. 118-19.
- Money raised by the imposition of additional duty on petrol spent on village roads. 119-20.
- Money spent on Broadcasting. 44.
- National flag of India. 38.
- New books for the library in the Cellular Jail, Port Blair. 47.
- New Pass Rules for railway employees. 1627.
- New Pass Rules on Railways. 1247-50.
- Non-official vititors of the Deoli Detention Camp. 37.
- Non-provision of quarters at Aishbagh Junction, Bareilly and Mailani for the members of the Traffic and Loco. Department. 148.
- Non-transfer of judicial officers and others in Ajmer. 1914.
- Opening of a branch of the Traffic Accounts Office at Lucknow for the East Indian Railway. 2317.
- Overhauling of the secondary system of education in India. 46.
- People treated as "non-martial" for recruitment in the Army. 1847.
- Periodical transfers in the Centrally administered areas. 1914.
- Persons refused passports. 2319.
- Persons under restraint orders in the Centrally administered areas. 2631-32.
- Present state of health of Mr. Subhash Chandra Bose. 1547-48.
- Prices of radio sets in certain countries. 45.
- Proposed decentralisation of the Railway Clearing Accounts Office and its Audit Office. 2317.

SAKSENA, MR. MOHAN LAL—*contd.*Question re—*contd.*

- Proscription of the Congress Pledge of Independence. 1545-47.
- Prospects of release of Mr. Subhash Chandra Bose. 51.
- Provision of combined intermediate class waiting rooms on certain stations of the East Indian Railway. 39.
- Provision of rest rooms for Indian guards at certain railway stations. 145.
- Rates of allowances given to the soldiers. 1848.
- Reduction in the price of the East Indian Railway time table. 1915-16.
- Refusal of admission to Indian students in the Railway School at Kalyan. 24-25.
- Release of political prisoners. 1548.
- Repatriation of prisoners confined in the Cellular Jail, Port Blair. 47.
- Report submitted by Raizada Hans Raj and Sir Muhammad Yamin Khan on their observations in the Andamans. 46.
- Representation of India at the Imperial Conference in London. 2318.
- Representation regarding the amalgamation of the two clerical grades in the Operating Department of the Divisional Superintendent's Office, Lucknow. 2433.
- Representations submitted by detenus in the Deoli Detention Camp. 37.
- Resentment amongst Indians against the Birder Report on Indians in Zanzibar. 1250-52.
- Reservation of a section of high ground for Europeans residential sites in the Tevna District in Fiji. 2334.
- Resignation of Sir Osborne Smith from the Governorship of the Reserve Bank of India. 38.
- Resolutions passed by the Legislative Assembly and the action taken thereon. 1548, 2249-50.

SAKSENA, MR. MOHAN LAL—*contd.*

Question *re—contd.*

- Roads in Cantonments in India. 1851.
- Rules regarding transfer of staff on the Bombay, Baroda and Central India Railway. 2433.
- Searches of detenus. 20-21.
- Selection of candidates by the Public Service Commission for the Indian Audit and Accounts Service Examination. 150.
- Soldiers and officers in the Army. 122.
- State control of the Bengal and North Western, Rohilkund and Kumaon and Madras and Southern Mahratta Railways. 1252.
- State management of the Bengal and North Western and Rohilkund and Kumaon Railways. 41.
- State of health of Mr. Bhupendra Kumar Dutta, a detenu. 20.
- State of health of Mr. Manoranjan Gupta, a detenu. 20.
- Steps taken to fight unemployment. 42-43.
- Strength of Artillery Units in India and England. 1850.
- Strength of the Auxiliary troops. 1845-46.
- Strength of the Indian Territorial Force. 1846.
- Study allowance allowed to detenus. 28.
- Sufferings of four Bengali State Prisoners detained under Regulation III of 1818 in Jail in the Bombay Presidency. 19.
- Suicide committed by Santosh Chandra Ganguli, a detenu. 35-36.
- Sums spent by foreign countries on radio research and manufacture of radio goods. 45.
- Supplementing of their diet and clothing by prisoners in the Andamans. 47.
- Supply of daily newspapers from India to prisoners in the Andamans. 47.
- Time tables of the East Indian Railway. 39-40.

SAKSENA, MR. MOHAN LAL—*concl'd.*

Question *re—concl'd.*

- Travelling expenses paid to the relations and dependants of detenus for interviewing them. 36-37.
- Unemployment problem. 46.
- Unhealthy moral conditions obtaining in the Andamans. 48.
- Uniformity in rates of fare on State Railways. 40-41.
- Uniformity in the treatment of detenus. 27-28.
- Value of radio goods imported into India. 44-45.
- Village Post Offices opened during the last two years. 130.
- Visit of His Majesty the King Emperor to India. 42.
- Welfare officers on the East Indian Railway. 51-52.

SALARY (IPS)—

Question *re—*

- Civil suit filed by Mr. J. Caroll, formerly a Roman Catholic Military Chaplain in the Archdiocese of Agra, for the recovery of his —. 327-28.
 - Deductions from the — of officials of the Posts and Telegraphs Department towards the dues of co-operative societies. 1779.
 - Enactment of a Legislation to tax income earned as — and pensions in India when sent abroad. 96.
 - Orders-in-Council regarding pension. —, etc., of Chief Justice and leave allowances of provincial Governors. 59.
 - Payment of — of the Roman Catholic Military Chaplains. 88-89.
 - of the Roman Catholic Military Chaplains. 429-30.
- SALE(S)—
- Question *re* proposed — of certain areas in the Karachi Cantonment to the Karachi Municipality. 1482-83.
- SALE, MR. J. F.—
- General discussion of the General Budget. 1263-64.
 - Oath of Office. 1.

SALES DEPARTMENT—

Question *re* income and Expenditure of the — of the North Western Railway. 156.

SALOON(S)—

Question *re*—

Charge for empty haulage of — of Members of the Executive Council. 1479.

Railway — supplied to the Members of the Government of India. 197-98.

Rules regarding private — on Railways. 218.

— of Maharaja of Dholpur lent for the use of the Maharaja of Baroda. 1478-79.

Travelling of other persons in — reserved for the Executive Councillors of the Government of India. 212-13.

SALT—

Demand for Grant. 1751.

Demand for supplementary grant in respect of —. 2272-73.

Question *re*—

Collection of free — in certain areas in the Madras Presidency. 1083-84.

Hardships experienced by the — licensees of certain places in the Madras Presidency. 13.

SALT (ADDITIONAL) IMPORT DUTY—

See "Duty(ies)".

SALT FACTORY(IES)—

Question *re* alleged exactions on the part of subordinate salt officials in certain — in the Madras Presidency. 13-14.

SALT OFFICIALS—

See "Official(s)".

SAMASTIPUR—

Question *re* allegations against the magisterial checking at — Station on the Bengal and North Western Railway. 1488-89.

SAMPLE(S)—

Question *re* test of — of readymixed red oxide paints submitted by certain firms. 537.

SAMPLE PACKET(S)—

See "Packet(s)".

SANCTION(S)—

Question *re* opinion expressed by the Indian delegates to the League of Nations regarding conquest of Abyssinia and raising of — against Italy. 70.

SANT SINGH, SARDAR—

Appointment of — to the Committee on Petitions. 813.

Code of Criminal Procedure (Amendment) Bill (Amendment of Sections 30, 34, 34-A and 35)—

Motion to refer to Select Committee. 515-20, 717-35, 744-475, 747-56.

Demand for supplementary grant in respect of—

Miscellaneous Expenses. 441-42, 458.

General discussion of the Railway Budget. 841, 860-64, 877-78.

Hindu Women's Rights to Property Bill—

Motion to consider. 491, 495.

Indian Arms (Amendment) Bill—

Motion to refer to Select Committee. 760-65.

Indian Army (Amendment) Bill—

Motion to pass. 1367, 1371, 1373-76.

Indian Boilers (Amendment) Bill—

Motion to refer to Select Committee. 393-94.

Indian Electricity (Amendment) Bill—

Motion to refer to Select Committee. 396.

Indian Finance Bill—

Motion to consider. 1822.

Indian Oaths (Amendment) Bill—

Motions to consider and to circulate. 2378-79.

Land Customs (Amendment) Bill—

Motion to consider. 390.

Legislative Rules, Amendment of Indian—

Motions to consider and to refer to a Committee. 342, 349-51, 357, 360, 382-86.

SANT SINGH, SARDAR—*contd.*

Motion for adjournment *re*—

Arrest of a Member of the Legislative Assembly and subsequent withdrawal of proceedings against him. 1571, 1574—76.

Arrest of Congress leaders and volunteers in Delhi. 2607, 2615.

Motion to reduce demand for—

Executive Council *re* frontier policy. 1637.

Motion to reduce demand for—

Railway Board *re* paucity of Muslims in railway services. 1100—02, 1110, 1112.

Question *re*—

Allegations against Mr. C. J. Hammil, Station Superintendent, North Western Railway. 62, 337.

Appointment of Commissions, Boards or Tribunals by Local Governments. 2440-41.

Appointment of Mr. Hales as Divisional Superintendent, Rawalpindi Division of the North Western Railway. 157.

Audit report of the Archæological Survey Office, Frontier Circle, Lahore. 1092.

Classification of the staff of the Telegraph Offices. 2450.

Committees formed for the Posts and Telegraphs Department. 913—16.

Conveyance allowance for the Posts and Telegraphs staff. 1782-83.

Deductions from the salaries of officials of the Posts and Telegraphs Department towards the dues of co-operative societies. 1779.

Detention of Teja Singh Azad as a State Prisoner under Regulation III, of 1818. 61-62.

Different rates of pay for linemen and class II operators of the Telegraph Engineering Branch. 2450.

Different sets of outturn statements in the Calcutta Central Telegraph Office. 1784.

Disposal of traffic on the Rangoon Wireless Working on Phones. 1782.

SANT SINGH, SARDAR—*contd.*

Question *re*—*contd.*

Duty allowances of the Baudot Supervisor-Operators. 2065-66.

Duty without meal relief in the Central Telegraph Office, Madras. 1780.

Employment of Australians in India and Indians in Australia. 793-95.

Employment of retired public servants in new appointments. 1783.

Employment of the sons and relatives of Linemen in the Telegraph Department in the Bengal and Assam Circle. 2067.

Explosion at the Moghalpura workshop on the North Western Railway. 129.

Gazetted officers in the Telegraph Traffic Branch. 2066.

Grant of daily allowance to linemen of the Posts and Telegraphs Department. 2067-68.

Grant of higher house rent to Sub-Inspectors and Linemen of the Posts and Telegraphs Department. 2068.

Grant of house rent to Line Inspectors of the Posts and Telegraphs Department. 2066.

Grant of increased house rent to Linemen of the Posts and Telegraphs Department in Calcutta. 2067.

Improvement in the services rendered by the Posts and Telegraphs Department and delivery and transmission of telegrams. 1772.

Improvements made in train services on State Railways. 790.

Income and expenditure of the Sales Department of the North Western Railway. 156.

Income secured by the reservation of third and intermediate class seats on Railways. 790.

Inferior servants of the Telegraph Department retrenched under retrenchment concessions. 1781-82.

SANT SINGH, SARDAR—*contd.*Question re—*contd.*

Injustice done to Indian Officers on the North Western Railway. 156.

Insufficient representation of Sikhs in the Posts and Telegraphs Audit Offices. 1176-77.

Loss of telegraph messages in the Central Telegraph Office, Madras. 1778.

Men qualified for First and Second Divisions awaiting appointment in the Government of India offices and recruitments made in the Foreign and Political Department. 2361.

Mutilations of telegrams between departmental Telegraph Offices and Combined Signal Offices in the Madras Circle. 1778.

Non-pensionable appointments in the Telegraph Department. 132.

Overtime work in the Central Telegraph Office, Madras. 1779-80.

Powers given to officers in the Telegraphs Traffic Branch for punishment of subordinates. 2070.

Press articles against the administration of the Central Telegraph Office, Madras. 1780.

Publication of advertisements of the Public Service Commission in certain newspapers in the Punjab. 1772-73.

Recruitment in the sorters' cadre in the Office of the Deputy Accountant General, Posts and Telegraphs, Delhi. 1176-77, 2562-63.

Registration of the Unions of the employees of the Posts and Telegraphs Department. 1783.

Rejection of nomination papers filed by two Sikh candidates for membership to the Delhi Municipal Committee. 2179-80.

Removal of unemployment amongst the educated classes and others. 2440.

Replacement of unqualified clerks by qualified ones in the Government of India offices. 2358-60.

SANT SINGH, SARDAR—*contd.*Question re—*contd.*

Reservation of Percentage for Sikhs for appointment in the Punjab and North-West Frontier Postal Circle. 2062-63.

Resignation of Sir Osborne Smith from the Governorship of the Reserve Bank of India. 61.

Retrenchment of employees in the Posts and Telegraphs Department. 1783-84.

Rules for travel by mail trains by passholders. 61.

Rules regarding seeking of redress in courts of Law by public servants. 1784.

Scrap steel sold to a Japanese firm by the North Western Railway. 792-93.

Signatures taken from messengers of the Central Telegraph Office, Madras, on typed English letters under false pretences addressed to the Postmaster General, Madras. 1781.

Sikhs in the Punjab and North-West Frontier Postal Circle. 2061-62.

Stoppage of allowances of Head Telephone Operators. 1782.

Strength of operators sanctioned for the Central Telegraph Office, Madras. 1778-79.

Telegraph Masters in Telegraph Offices. 2561-62.

Telegraphists recruited to the station service in 1930 under certain conditions. 2449.

Ticketless travellers on State Railways. 789-90.

Transfer of clerks in the Posts and Telegraphs Department. 1784-85.

University Training Corps training camp held at Shahdara near Lahore. 62, 337.

Wireless wheatstone system for working between Rangoon and Madras. 544-46.

SANT SINGH, SARDAR—*concl'd.*Question (Supplementary) *re*—

Different dates of polling for elections in different Provinces. 265-68.

Persons under restraint orders in the Centrally administered areas. 2632.

Resolution *re*—

Amendment of the Indian Legislative Rules. 2662.

India's withdrawal from the Membership of the League of Nations. 2599, 2600-02.

SANTHANAM, MR. K.—

Election of — to the Standing Finance Committee for Railways. 2251.

General discussion of the General Budget. 1212-16, 1296, 1298-99.

Indian Army (Amendment) Bill—
Motion to consider. 1355-56.

Indian Finance Bill—

Consideration of Clause 2. 2084-86.

Indian Tariff (Amendment) Bill—

Motion to consider. 2635-36.

Motion to reduce demand for—

Executive Council *re* policy of repression. 1731-33.

Railway Board *re*—

Control of expenditure. 949-51.

General policy of railway administration. 939-40.

Rail-road competition. 1133-36, 1144.

Taking over the management of the B. and N. W., R. and K. and M. and S. M. Railways under State control. 1008.

Oath of Office. 905.

Question *re*—

Collection of free salt in certain areas in the Madras Presidency. 1083-84.

Imports and exports of cashew nuts and cashew kernels. 1081-82.

Indian insurance companies. 1086-87.

Reduction in the number of staff officers in the Army during the separation of Burma. 2328-29.

SANTHANAM, MR. K.—*cont'd.*Question *re*—*cont'd.*

Scant attention given to the economic conditions of India in the book "World Economic Survey, 1935-36" of the League of Nations. 2421-22.

Ships engaged in the coastal trade and executive officers and marine engineers employed by them. 1086.

Suspension of certain officials of the Customs Department, Madras. 1085.

Thumb impressions taken under the Postal Insurance Rules. 1085-86.

Question (Supplementary) *re*—

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